

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (a) to (c) see No. LT-816/90]

(iii) (a) Annual Report and Accounts of the Indian Institute of Management, Bangalore, for the year 1988-89, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (a) to (c) see No. LT-937/90]

(iv) (a) Third Annual Report and Accounts of the Pondicherry University, Pondicherry, for the year 1988-89.

(b) Review by Government on the working of the University.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (a) to (c) see No. LT-696/90].

(v) (a) Annual Accounts of the Visva-Bharati, Santiniketan, for the year 1988-89, and the Auditors Report thereon.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (a) and (b) see No. LT-517/90].

Report and Accounts (1988-89) of the Technology Information Forecasting and Assessment Council, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): Madam, I lay on the Table

a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of Technology Information Forecasting and Assessment Council, New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts.

(ii) Statement by Government accepting the Report.

[Placed in Library. For (i) and (ii) see No. LT-632/90]

I. Reports (for the year ended 31st March, 1989) of the Comptroller and Auditor General of India.

II. Appropriation Accounts (1988-89)—Union Government (Postal Services, Telecommunication Services and Defence Services).

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year ended March 31, 1989 [(No. 5 of 1990)—Union Government (Civil)]. [Placed in Library. See No. LT-624/90].

(ii) Report of the Comptroller and Auditor General of India for the year ended March 31, 1989 [(No. 5 of 1990)—Union Government (Revenue Receipts—Indirect Taxes)] [Placed in Library. See No. LT-825/90].

(iii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1989—Amnesty Scheme [(No. 7 of 1990)—Union Government (Revenue Receipts—Direct Taxes)] [Placed in Library. See LT-826/90]

(Shri Anil Shastri)

(iv) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1989-[(No. 9 of 1990)—Union Government (Posts and Telecommunications)]. [Placed in Library. See No. LT-327/90.]

(v) Report of the Comptroller and Auditor General of India for the year ended 31 March, 1989 [(No. 12 of 1990)—Union Government (Defence Services—Army and Ordinance Factories)]. [Placed in Library. For (i) to (v) see LT-628/90.]

II. A copy each (in English and Hindi) of the following papers:—

(i) Appropriation Accounts for the year 1988-89—Union Government (Postal Services).

[Placed in Library. See No. LT-830/90]

(ii) Appropriation Accounts for the year 1988-89—Union Government (Telecommunication Services).

[Placed in Library. See No. LT-931/90]

(iii) Appropriation Accounts of the Defence Services for the year 1988-89.

[Placed in Library. For (i) to (iii) see No. LT-829/90.]

Motion for election to the court of the University of Delhi

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): Madam, I move:

“That in pursuance of item (xix) of clause (1) of Statue 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Court of the

University of Delhi in the vacancy caused by the retirement Shri Vishwa Bandhu Gupta from the membership of Rajya Sabha.”

The question was put and the motion was adopted.

SPECIAL MENTIONS

THE DEPUTY CHAIRMAN: Special mentions. (*Interruptions*)

RAIDS ON HOUSES OF POLITICIANS

SHRI N. K. P. SALVE: (Maharashtra): Madam, I seek your indulgence to raise an extremely important question which affects the basic norms of democracy. In any democracy, invasion into the privacy of a citizen is a very serious matter and it demands the highest restraint and circumspection by any State. The Orissa State Government is outraging this kind of a sanctity, raiding the houses of politicians. The house of the President of OPCC has been raided. An ex-Chief Minister's house has been raided. Indiscriminately they are raiding houses. Madam, politician is not above any other citizen. His rights are the same as those of any other citizen. But there is a certain degree of circumspection which is absolutely necessary if we do not want to erode the very base of democracy. What will happen tomorrow? We have Congress-run States. What happens if the Congress in the States starts raiding the house of Mr. Biju Patnaik in Orissa? From Maharashtra we can do it. He has some connection. He has some connection in Maharashtra. (*Interruptions*) Madam, I am happy that Mr. Biju Patnaik, at this stage in his life, has become aware of probity in public life. But it is extremely dangerous. It is a very dangerous game that is being played. Mrs Gandhi was persecuted right, left and centre and when she came to power, she never touched a politician. You can go and raid politicians' houses. But unless there is a foolproof case, you cannot do it.